

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 16TH DAY OF AUGUST, 2000

Original Application No. 1079 of 1992

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

Subhash Chandra Gupta, aged about 35 years  
Son of Shri R.B.Gupta, resident of 30/99  
Peepal Mandi, Agra.

.... Applicant.

(By Adv: Shri R.K.Nigam)

Versus

1. Union of India through General Manager  
Central Railway, Bombay V.T.
2. Chairman, Railway recruitment Board  
(Previously known as Railway Service  
Commission) Bombay central.
3. Divisional railway manager,  
Central Railway, Jhansi.

.... Respondents

(By Adv: Shri A.K.Gaur)

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

The relief claimed in this application u/s 19 of the A.T.Act 1985, is that the proceedings of the second interview held by the respondents against category no.25 of Employment Notification No.2/80-81 may be quashed. It has also been prayed that the respondents may be directed to issue appointment order in favour of the applicant within a specified time. Similar controversy with regard to selection and appointment in pursuance of the Employment Notification no.2/80-81 has already been decided by this Tribunal vide judgment dated 8.5.1996 in OA No.260/92 and other connected cases. The operative part of the order in para 13 reads as under:-

"These OAs have to suffer the same fate. They are barred by limitation, not maintainable before this Bench and even on merits no case for interference is made out. All the OAs are therefore

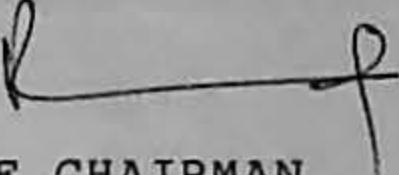
:: 2 ::

dismissed. No order as to costs."

In counter affidavit para 4.2 it has been stated that the applicant was not selected finally due to less receipt of marks. In the circumstances, we do not find any merit in this application and is accordingly dismissed. No order as to costs.



MEMBER (A)



VICE CHAIRMAN

Dated: 16th August, 2000

Uv/